

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 400 of 1996

Allahabad this the 07th day of August, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. D.R. Tiwari, Member (A)

Laxmi Narain Son of Vishwanath Prasad, r/o NI/39
Lanka Varanasi, posted as Senior Clerk, North
Eastern Railway Employees Multistate Primary Co-
operative Bank Limited, Gorakhpur/Varanasi Branch.

Applicant

By Advocate Shri V.K. Srivastava

Versus

1. Union of India through its General Manager,
North Eastern Railway, Gorakhpur (President
North Eastern Railway Employees Multistate
Primary Cooperative Bank Limited).
2. Vice-President, North Eastern Railway Gorakhpur
F.A. & C.A.O. (Const) North Eastern Railway,
Gorakhpur.
3. Secretary, North Eastern Railway Employees
Multistate Primary Cooperative Bank Limited
Gorakhpur.

Respondents

By Advocate Shri A.K. Gaur

O R D E R (oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. under Section 19 of the
Administrative Tribunals Act, 1985 the applicant
has challenged the order dated 02.05.1991 by which
applicant was reduced from grade Rs.1400-2300 to the
grade of Rs.950-1500 as Junior Clerk. He was also

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put under bottom seniority as a Junior Clerk, and
✓ ~~in respect of his~~
was also under suspension from 29.09.83 to 19.12.84,
The direction was ~~further~~ given that he may be treated
on duty so far as period 07.01.1983 to 09.01.1983 is
concerned and for the period 29.09.83 to 19.12.84 and
09.07.87 to 31.10.88 it was directed to be regularised
against the leave, if the applicant desires. It was
also directed that the amount of loss i.e. Rs.2950/-
shall be recovered from his pay. The charge against
the applicant was as under:-

"He failed to maintain absolute integrity and
was found guilty of gross mis conduct and
criminal involvement in as much as he lodged
a false report in the police station about
the robbery of Rs.20,700/- on 04.01.1983."

2. ~~That~~ We have gone through the order. However,
we find the order of disciplinary authority is a
detailed order, each and every aspect of the matter
has been considered. We do not find any manifest
error of law calling for interference by this Tribunal.
The O.A. is accordingly dismissed. No order as to costs.

D. D. D.
Member (A)

R. S.
Vice Chairman

/M.M./